

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
COURT-III

165/213/ND/2018

In the matter of :

Mr. Nitin Bansal and Anr.

.. PETITIONER

Vs.

Arjun Sharma & Ors.

.. RESPONDENT

SECTION

Under Section 213

Order delivered on 24.1.2019

Coram :

Smt. Ina Malhotra,

Hon'ble Member (Judicial)

Ms. Deepa Krishan,

Hon'ble Member (Technical)

For the Petitioner /Op. Creditor :

For the Respondent/Corporate Debtor : Mr. Himanshu Harbola, Mr. Ketan,  
Advocates for R-1 to R-3

For the Intervener : Ms. Kusum Yadav, Co. Prosecutor for ROC and Ms.  
Vibhooti Malhotra, Counsel for Income tax with Mr. Sachin Yadav, Adv.

ORDER

This petition has been filed for praying investigation into the Company affairs wherein number of allegations have been made including that the Company is not functioning from its registered office. Reply of the ROC is awaited in this case.

Ms. Kusum Yadav, Company Prosecutor for ROC prays for some time to apprise this Tribunal as to what steps have been taken by the ROC.

Post the matter on 12.2.2019.

← Sed

(DEEPA KRISHAN)  
MEMBER (TECHNICAL)

-sd-

(INA MALHOTRA)  
MEMBER (JUDICIAL)

Surjit